

**IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR. JUSTICE A. BADHARUDEEN  
Monday, the 3<sup>rd</sup> day of June 2024 / 13th Jyaishta, 1946  
CRL.MC NO. 4711 OF 2022**

**CRIME NO.25/2022 OF VANITHA POLICE STATION KANNUR,**

**PETITIONERS:**

- 1. SAJEER PUTHIYAPURAYIL AGED 36 YEARS PUTHIYAPURAYIL HOUSE  
,PALLIKUNNU,KANNUR, PIN - 670004 AND 2 OTHERS**

**RESPONDENTS:**

- 1. STATE OF KERALA REPRESENTED BY PUBLIC PROSECUTOR ,HIGH COURT OF  
KERALA, PIN - 682031 AND ANOTHER**

This CRL.MC again coming on for orders upon perusing the petition and this court's order dated 12.04.2024 in CrL.MC.4711/2022 and upon hearing the arguments of M/S.K.A.HASSAN,JULIA PRIYA RESHMY,Advocates for the Petitioners, and of PUBLIC PROSECUTOR for the 1st respondent,and of SRI.RAJESH SUKUMARAN K Advocate for the 2nd respondent, the court passed the following:



**P.T.O.**

**A.BADHARUDEEN, J.**

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**Crl.M.C.No.4711 of 2022**  
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Dated, this the 3<sup>rd</sup> day of June, 2024

**ORDER**

It is noticed that while filing Criminal Miscellaneous Cases for quashing the proceedings, final report alone is placed without the statements of the witnesses. Therefore, this Court is not in a position to ascertain whether the case would require quashment as prayed, after perusing the entire prosecution records.

2. In view of the matter, Registry is directed to number Crl.M.Cs only after producing the final report along with witnesses statements and documents, hereinafter. This direction shall be complied strictly hereinafter.

3. In this case, mediation failed. The records placed by the petitioners do not contain all the details of the final report and the statements of the witnesses.

4. The learned counsel for the petitioner is directed to produce all statements and documents form part of the final report within two weeks. The learned Public Prosecutor also is directed to place the case diary pertaining to crime No.25/2022 of Vanitha Police Station, Kannur, for the perusal of this Court and for disposal of this matter.

Post on 21.06.2024.



**Sd/-  
A. BADHARUDEEN,  
JUDGE**

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